

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6898/2023  
[Arising out of impugned final judgment and order dated 16-11-2022  
in A482 No. 8057/2022 passed by the High Court of Judicature at  
Allahabad, Lucknow Bench]

SUNEETI TOTEJA

Petitioner(s)

VERSUS

STATE OF U.P. &amp; ANOTHER

Respondent(s)

(IA No. 96260/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 96262/2023 - EXEMPTION FROM FILING O.T.

IA No. 97166/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 25-02-2025 This matter was called on for pronouncement of  
judgment today.

For Petitioner(s) Ms. Meenakshi Kalra, AOR  
Ms. Shobhana Takiar, Adv.  
Mr. S N Kalra, Adv.  
Ms. Gade Meghana, Adv.  
Ms. Anjali Chaudhary, Adv.  
Ms. Sakshi Gupta, Adv.  
Mr. Shubham, Adv.  
Mr. Kamal, Adv.

For Respondent(s) Mr. Shaurya Sahay, AOR  
Mr. Aditya Kumar, Adv.  
Ms. Ruchil Raj, Adv.  
Mr. Vikas Bansal, Adv.  
  
Mr. Prashant Bhushan, AOR  
Ms. Alice Raj, Adv.  
Ms. Suroor Mandar, Adv.

Hon'ble Mrs. Justice B.V. Nagarathna has pronounced  
the judgment of the Bench comprising of Hon'ble Mr. Justice  
Satish Chandra Sharma and Her Ladyship.

Leave granted.

The Appeal is allowed in terms of signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)

ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)

COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)